

**THE HON'BLE SRI JUSTICE A.V. SSHA SAI**

**APPEAL SUIT No.303 of 2016**

**And**

**A.S.M.P.No.1465 of 2016**

**COMMON JUDGMENT:**

A letter, dated 02-09-2016 is filed by the learned counsel for the appellant/plaintiff, seeking permission of this Court to withdraw the Appeal Suit on the ground that the matter is settled outside the Court.

A.S.M.P.No.1465 of 2016 is filed by the petitioner/respondent, praying to vacate the interim order, dated 03-06-2016 in ASMP No.708 of 2016.

This Court, on 03-06-2016 in ASMP No.708 of 2016 directed the Competent Authority, Land Acquisition (NH-216)-cum-Additional Joint Collector, Kakinada not to disburse the compensation amount to the respondent, until further orders.

In view of the above letter dated 02-09-2016, addressed by the learned counsel for the petitioner/appellant, the Appeal Suit is dismissed as withdrawn. The interim order, dated 03-06-2016 passed in ASMP No.708 of 2016 stands vacated. There shall be no order as to costs. The Miscellaneous Petitions, if any, pending in this Appeal Suit shall stand closed.

**A.V. SSHA SAI, J**

September 06, 2016

*Note: Furnish C.C. in  
three (3) days. B/o.Pn*

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